

CENTRAL ADMINISTRATIVE TRIBUNAL LUCKNOW BENCH LUCKNOW

ORIGINAL APPLICATION NO: 336/2003.  
this, the 23rd day of July 2003.

HON. MR. A.K. MISRA MEMBER(A)  
HON. MR. A.K. BHATNAGAR MEMBER(J)

Bankey Lal S/o Late Sri Durga Prasad, aged about 56 years, R/o Distt. Raebareli presently employed as Postal Assistant, Lalganj, Head Post Office, Distt. Raebareli (U.P.).

....Applicant.

BY ADVOCATE SHRI R.K. DUBEY.

VERSUS

1. Union of India through its Secretary, Ministry of Communications & Information Technology, Department of Posts, Dak Bhawan, Sansad Marg, New Delhi-1.
2. Chief Post Master General, U.P. Circle Hazratganj, Lucknow-1 (U.P.).
3. Director, Postal Services (H.Q.) O/o Chief P.W.G. U.P. Circle, Hazratganj, Lucknow-1 (U.P.).
4. Superintendent of Post Offices, Raebareli Division, Raebareli Division, Raebareli (U.P.).
5. Post Master, Lalganj, Head Post Office, Distt. Raebareli (U.P.).

....Respondents.

BY ADVOCATE SHRI K.K. SHUKLA.

ORDER (ORAL)

BY A.K. MISRA MEMBER(A)

The relief claimed in this O.A. is for setting aside the impugned order passed by Respondent No. 4 as contained in Annexure A-1, A-2 and the impugned order passed by Respondent No. 3 as contained in Annexure No. A-3 to the O.A. whereby, the penalty of recovery was imposed on the applicant and confirmed by the appellate authority.

2. Learned counsel for the parties have been heard.

3. During the course of hearing, it was brought to our notice that a Revision Petition ~~bxo~~ filed by the applicant under Rule-29 of the CCS (CCA) Rules 1965 is pending. Copy of the said Revision Petition has been annexed as Annexure No. A-16 to the O.A. On a perusal of the Revision Petition dated 26th May, 2003 (Annexure No. A-16), it is seen that the said Revision Petition has been preferred to the Chief P.M.G., which is still pending.

4. We accordingly dispose of this O.A. with the direction to the Chief P.M.G. to dispose of the applicant's Revision Petition within a period of six weeks from the date of receipt of this order by passing a reasoned and speaking order after taking into account the grounds ~~as expounded~~ as taken in the Revision Petition. In case, the applicant has any grievance after his Revision Petition is decided, he will be free to approach this Tribunal again if



so advised. It is also provided that till, the revision Petition is decided, no recovery from the salary of the applicant shall be made in pursuance of the punishment order.

5. The O.A. is disposed of as above without any order as to costs.

  
MEMBER(J)

  
MEMBER(A)

LUCKNOW: DATED: 23rd July 2003.

V.